

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1122 OF 2019 IN
DFR NO. 2144 OF 2019**

Dated : 3rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

M/s Shri Durga Khandsari Sugar Mills **Appellant(s)**
Versus
Madhya Pradesh Electricity Regulatory **Respondent(s)**
Commission & Anr.

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Omar Wazri

Counsel for the Respondent(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Suhael Buttan
Ms. Ankita Bansal for R-1

Mr. M. G. Ramachandran, Sr. Adv.
Ms. Poorva Saigal for R-2

ORDER

IA NO. 1122 OF 2019

(Application for condonation of delay in filing the appeal)

Mr. S. Vallinayagam, learned counsel appears on behalf of Respondent No. 2 to 4.

For the reasons set out in the application, 144 days' delay in filing the appeal is condoned.

Application is disposed of.

DFR NO. NO. 2144 OF 2019

Issue notice to Respondents on stay application and the main appeal returnable on 17.07.2019.

Registry is directed to number the appeal and list the matter for admission on **17.07.2019**.

(S. D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson